

FORM C**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Date: 06-11-2021

From
Gogia Leasing Limited
A-203, Ansal Chambers-1,
Bhikaji Kama Place,
New Delhi-110066

To
Deepak Kumar Garg, The Interim Resolution Professional,
Of XION Gems & Jewellers Private Limited
411, Essel House, Asaf Ali Road,
Delhi-110002


Subject: Submission of claim and proof of claim.

Madam/Sir,

Gogia Leasing Limited, Financial Creditor, hereby submits this claim in respect of the corporate insolvency resolution process of XION Gems & Jewellers Private Limited, Corporate Debtor. The details for the same are set out below:

Relevant Particulars	
1. Name of the financial creditor	Gogia Leasing Limited
2. Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	U74899DL1992PLC050733
3. Address and email address of the financial creditor for correspondence	A-203, Ansal Chambers-1, Bhikaji Kama Place, New Delhi-110066 E-mail ID: gogialeasingltd@gmail.com
4. Total amount of claim (including any interest as at the insolvency commencement date)	RS. 1,19,42,575/-
5. Details of documents by reference to which the debt can be substantiated	1. LOAN AGREEMENT 2. BANK ACCOUNT STATEMENT 3. INTEREST CALCULATION
6. Details of how and when debt incurred	THE PARTIES ENTERED INTO A LOAN AGREEMENT DT. 28.01.2021 FOR RS.1.10 CRORE ON INTEREST @ 12% (MONTHLY RESTS) REPAYABLE ON OR BEFORE 16.04.2021. THE CORPORATE DEBTOR DEFAULTED IN MAKING REPAYMENT OF LOAN AMOUNT.
7. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NOT APPLICABLE
8. Details of any security held, the value of the security, and the date it was given	NOT APPLICABLE

For Gogia Leasing Ltd


Director/ Auth. Signatory

Relevant Particulars	
9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	PUNJAB NATIONAL BANK SECTOR-7, ROHINI, DELHI-110085 A/C NO:- 3028002100164517 IFSC :- PUNB0302800
10. List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	1. LOAN AGREEMENT 2. BANK ACCOUNT STATEMENT 3. INTEREST CALCULATION
(Signature of financial creditor or person authorised to act on his behalf) [Please enclose the authority if this is being submitted on behalf of the financial creditor]	
Name in BLOCK LETTERS HEMANT	
Position with or in relation to creditor: SENIOR MANAGER CREDIT	
Address of person signing: F-2/188, SULTANPURI, NITHARI, NORTH WEST DELHI- 110086	

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, HEMANT, S/O DALCHAND, AGE 35 YEARS currently SENIOR MANAGER CREDIT residing at F-2/188, SULTANPURI, NITHARI, NORTH WEST DELHI-110086, do hereby declare and state as follows: -

- XION Gems & Jewellers Private Limited, the corporate debtor was, at the insolvency commencement date, being the 25th day of October 2021, actually indebted to me for a sum of Rs. 1,19,42,575.
- In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].
 - LOAN AGREEMENT
 - BANK ACCOUNT STATEMENT
 - INTEREST CALCULATION
- The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: Not applicable
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
- I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
- I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

For Gogia Leasing Ltd

Hemant
Director/Auth. Signatory

Date: 06-11-2021

Place: DELHI

(Signature of the claimant)

VERIFICATION

I, HEMANT, S/O DALCHAND, AGE 35 YEARS the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

For Gogia Leasing Ltd

Hemant
Director/Auth. Signatory

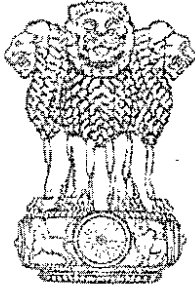
Verified at New Delhi on this 6th day of November, 2021

For Gogia Leasing Ltd
[Handwritten Signature]
Director/Authorized Signatory

(Signature of claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

For Gogia Leasing Ltd
[Handwritten Signature]
Director/Authorized Signatory



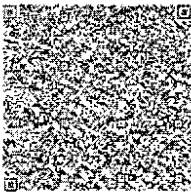
INDIA NON JUDICIAL

Government of National Capital Territory of Delhi

e-Stamp

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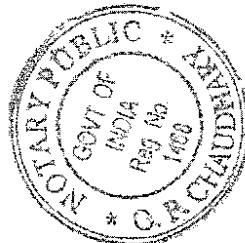
Certificate No. : IN-DL37325160866720T
Certificate Issued Date : 28-Jan-2021 05:29 PM
Account Reference : IMPACC (IV)/ d1777403/ DELHI/ DL-DLH
Unique Doc. Reference : SUBIN-DL77740377423574480625T
Purchased by : GOGIA LEASING LTD
Description of Document : Article 5 General Agreement
Property Description : Not Applicable
Consideration Price (Rs.) : 0
(Zero)
First Party : GOGIA LEASING LTD
Second Party : Not Applicable
Stamp Duty Paid By : GOGIA LEASING LTD
Stamp Duty Amount(Rs.) : 100
(One Hundred only)



Please write or type below this line

For Xion Gems And Jewellers Pvt. Ltd.

Authorized Signatory (100)



For Gogia Leasing Ltd

Director/Auth. Signatory

For Gogia Leasing Ltd.

Director/Auth. Signatory

LOAN AGREEMENT

BETWEEN

**M/S. XION GEMS AND JEWELLERS PVT. LTD
(Borrower)**

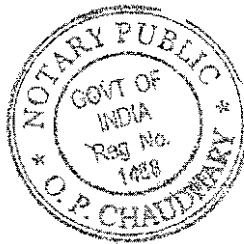
AND

**M/S GOGIA LEASING LIMITED
(Lender)**

For M/s. Xion Gems and Jewellers Pvt. Ltd


Authorized Signatory (as)

Borrower




For Gogia Leasing Ltd


Director/Auth. Signatory

Lender

For Gogia Leasing Ltd


Director/Auth. Signatory

LOAN AGREEMENT

THIS LOAN AGREEMENT (this "Agreement") is made at Delhi on this 28TH day of January of 2021

BY AND BETWEEN

M/s. Xion Gems and Jewellers Pvt. Ltd. a private limited Company registered under the Companies Act, 1956 and 2013 having its registered office at **Shop No. G-12A, G/F, Plot No. H-3, Vardhman Plaza, NSP Pitampura, New Delhi-110034** through its **Director, Mr. Ajay Kumar Kansal** (hereinafter interchangeably called the "**Borrower**", which expression shall, unless it be repugnant to the subject or context thereof, include its administrators, successors, executors and permitted assigns) of the **FIRST PART;**

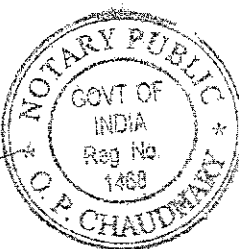
AND

M/s Gogia Leasing Limited, a Company registered under the Companies Act, 1956 and having its Registered Office at A-203, Ansal Chamber-I, Bhikaji Cama Place, New Delhi-110066 through its authorized representative **Mr. Hemant** (Senior Manager Credit), duly authorized. (hereinafter interchangeably called the "**Lender**", which expression shall, unless it be repugnant to the subject or context thereof, include its administrators, successors, liquidators, executors and permitted assigns) of the **SECOND PART;**

(The Borrower and the Lender, are hereinafter sometimes referred to individually as a "Party" and collectively as the "Parties")

WHEREAS:

- A) The Borrower has approached the Lenders for granting a loan to avail financial assistance to be utilised in accordance with the terms of this Agreement and which is to be utilised by the Borrower exclusively for the purpose stipulated in this agreement;

For Xion Gems And Jewellers P.A. Ltd.  For Gogia Leasing Ltd.

[Signature] *[Signature]*
Authorized Signatory (for) Director/Auth. Signatory

Borrower Lender

For Gogia Leasing Ltd
[Signature]
Director/Auth. Signatory

B) Lender has agreed to provide to the Borrower a Loan for Rs. 1.10 Crore (Rupees One Crore Ten Lac only) (hereinafter referred to as the "FACILITY") in accordance and subject to the terms and conditions of this Agreement;

NOW, THEREFORE, in consideration of the foregoing and other good and valuable consideration, the receipt and adequacy of which are hereby expressly acknowledged, and the parties hereto hereby agree as follows: -

Definitions and Interpretation

1 Definitions

In this Agreement, unless there is anything repugnant to the subject or context thereof, the capitalized terms listed below shall have the following meanings:

(a) "**Base Rate**" shall mean the percentage rate per annum declared or notified by the Lender as "base rate" from time to time having regard to the Reserve Bank of India guidelines, rules and regulations;

(b) "**Conditions Precedent**" shall have the meaning as assigned to the term in Clause 1.2 hereunder.

(c) "**Disbursement**" shall have the meaning as assigned to the term in Clause 1.2 hereunder.

(d) "**Event(s) of Default**" shall mean the events of default mentioned in Clause 3 hereunder.

(f) "**Final Settlement Date**" shall mean the date on which all the Outstanding Balance under this Agreement have been irrevocably paid/repaid by the Borrower to the Lender, to the full satisfaction of the Lender.

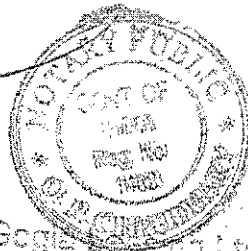
(g) "**Interest Rate**" shall mean the floating rate which is sum total of the Reference Rate applicable from time to time and the Spread as specified in the Schedule.

(h) "**Loan**" shall have the meaning as assigned to the term in Clause 1.1 hereunder.


For Mon Gems And Jewellers Pvt. Ltd.


Authorized Signatory (ies)

Borrower



For Gogia Leasing Ltd.


Director/Authorized Signatory

Lender

For Gogia Leasing Ltd.


Director/Authorized Signatory

(i) **“Outstanding Balance”** shall have the meaning as assigned to the term in Clause 1.4.1 hereunder.

(j) **“Purpose”** shall have the meaning as assigned to the term in Clause 1.1 hereunder.

(k) **“Reference Rate”** shall in case of the Interest Rate being floating rate, mean such benchmark or reference rate, whether internal to Lender or external, in the discretion of the Lender, which shall be the reference rate or benchmark rate for determining the total floating Interest Rate applicable at a given time (whether by adding Spread or similar margin, as per provisions of this Agreement/Sanction Letter) and which reference rate shall be specified by the Lender from time to time as being the Reference Rate applicable in relation to the Loan facility or part thereof, as the case may be, as part of the total Interest Rate. For clarity, such Reference Rate could be any of the base rate or any other type of rate as may be permissible or required from time to time now or in future in terms of any applicable law including any regulatory requirements of the Reserve Lender of India, and as shall be specified by the Lender as Reference Rate for the time being from time to time.

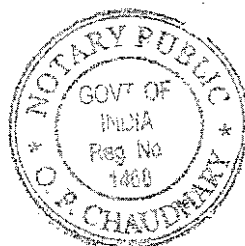
2 Interpretations

- (a) In case of there being more than one Borrowers (i.e. there being co-borrowers), the reference to the term “Borrower” shall be deemed to be as if it were plural and this document shall be read accordingly as if made and liabilities undertaken by each of them jointly and severally.
- (b) Reference to the masculine gender includes reference to the feminine and neuter genders and vice-versa.
- (c) All schedules and annexure shall be part of this Agreement.
- (d) The rule of construction, if any, that a contract should be interpreted against the parties responsible for the drafting and preparation thereof, shall not apply.
- (e) All references to agreements, documents, law, regulations, rules include (subject to all relevant approvals) a reference to that

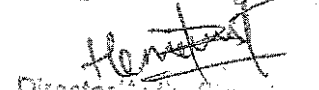
For Xion Gems And Jewellers Pvt Ltd.


Authorised Signatory (es)

Borrower



For Gogia Leasing Ltd.


Director/Author. Signatory

Lender

3

For Gogia Leasing Ltd


Director/Author. Signatory

agreement, document, law, regulations, rules as amended, supplemented, modified, substituted, novated or assigned from time to time.

1. TRANSACTION

The Lender has agreed to grant the Facility to the Borrower upon the terms and conditions detailed below:

1.1 Amount of Loan Facility

The Lender shall provide to the Borrower the following loan facility of Rs. 1.10 Crore under the Agreement (the "Loan"), to be utilized for the purpose as described under the Schedule to this Agreement (the "Purpose"):

1.2 Disbursements

1.2.1 The Loan will be disbursed by the Lender in its absolute discretion in one or more tranches, at the request of the Borrower, only upon the fulfillment of the following conditions precedent ("Conditions Precedent"), failing which the lender shall be under no obligation to disburse the Loan or any part thereof.

The Conditions Precedent required to be fulfilled by the Borrower are as follows:

The Borrower shall deliver, execute, obtain and procure and deliver all the necessary documents including constitutional documents, writings, consents, authorizations, approvals, affidavits, no-objections, declarations (wherever applicable), as may be required by the Lender; and

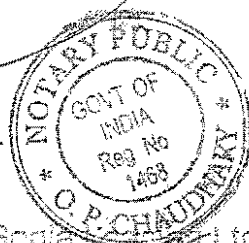
1.2.2 The respective date of Disbursement shall be the date of delivery of the cheque/other payment/transfer instructions/instruments by the Lender to the Borrower in terms with point 1.2.1 of this agreement.

1.2.3 The Loan shall be utilized solely for Business Purposes and the Loan shall not be used for any other purpose or for investment in capital market/shares/debentures/mutual funds or any illegal /speculative activity. Without being obligated to do so, the Lender shall be entitled to monitor the use/end use of the Loan including through any auditor(s) or consultant(s) including examining books of the Borrower, with necessary certification from them, as

For [Name] [Address]

[Signature]
Authorized Signatory (for)

Borrower



For Gogle Leasing Ltd

[Signature]
Director/Auth. Signatory

For Gogle Leasing Ltd.

[Signature]
Director/Auth. Signatory
Lender

appointed by the Lender at its sole discretion and at the cost of the Borrower.

1.3 Repayment

1.3.1 The Borrower(s) shall, if not demanded earlier by the lender as mentioned hereinafter, repay the Loan alongwith the interest on or before 16th April 2021 in accordance with the repayment schedule contained in the Schedule hereunder written or as may be specified by the lender from time to time (time being the essence of the contract).

1.3.2 The payment of all the monies by the Borrower shall be made on or before the respective due date, at such place as the Lender may require, without any demur, protest or default and without claiming any setoff or counterclaim or withholding or deduction (save as required by law in which case the amount payable by the Borrower to the Lender shall be increased to the amount which after making such deduction or withholding equals the original due amount as if no withholding or deduction were required), by way of one or more modes and instruments including post-dated cheques, Standing Instructions (SI)/ Electronic Clearing System (ECS) instructions/ other mode/instrument, as acceptable to the Lender from time to time.

1.3.3 It shall be the responsibility of the Borrower to ensure adequacy of funds in his bank account from which the repayment is being made.

1.3.4 Only on realization of the amounts due by any mode as above, the Lender shall credit the account of the Borrower.

1.3.5 If any due date falls on a non-business day of the Lender, the payment shall be made by the Borrower on the immediately preceding business day of the Lender.

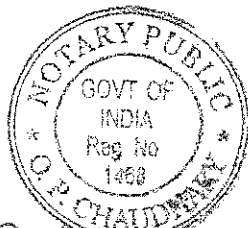
1.3.6 In case of cheques/other instrument, the payment shall be deemed to have been made by the Borrower only at the point of time the sum is credited and realized fully in Lender's account irrespective of the date of instrument or time of receipt or presentation of instrument.

1.3.7 In case of any amount received/ realized/ recovered from the Borrower/other obligors/properties, the same shall be adjusted/

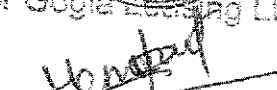
For Xion Gems And Jewellers Pvt. Ltd.


Authorized Signatory (ies)

Borrower



For Gogia Leasing Ltd


Director/ Auth. Signatory


Lender

appropriated by the Lender in following order without any prior intimation to the Borrower: (a) taxes, costs, expenses, charges, fees, incidental charges including prepayment charges and other monies that may have been expended by the Lender in connection with this Agreement, (b) towards any charges, commissions, fees, taxes, levies (wherever applicable); (c) Default Interest, (d) EMI, (e) Interest payable under this Agreement, (f) Principal amount of the Loan under this Agreement, (g) Other indebtedness of the Borrower to the Lender. The Lender may however change the aforesaid sequence in its sole discretion.

1.4 Interest

1.4.1 The Loan, interest, compound interest, default interest, any other charges, dues and monies payable, costs and expenses reimbursable, as outstanding from time to time and whether any of them due or not, are hereinafter collectively referred to as "Outstanding Balance".

1.4.2 The Borrower shall pay interest on the Loan, the unpaid due interest and all other outstanding charges and monies (except on the default interest), at the applicable Interest Rate as applicable from time to time, on the outstanding daily balance from the respective date of Disbursement. The Interest Rate applicable as on the date of this Agreement is specified in the Schedule and shall be subject to change every time the Reference Rate/Spread is changed/reset by the lender at its discretion. The change in the Interest Rate shall become effective on each date of such change in/reset of the Reference Rate/Spread. The Borrower shall keep itself informed of such change in/reset of Reference Rate/Spread from time to time. Without limiting the Borrower's obligation as above, the Lender will communicate such change/reset of Interest Rate to the Borrower.

1.4.3 The Borrower(s) shall repay the Loan and pay the interest that is due from time to time as specified in the Schedule or as may be specified by the lender from time to time (time being the essence of the contract); the Borrower shall pay the interest at the applicable Interest Rate to the lender.

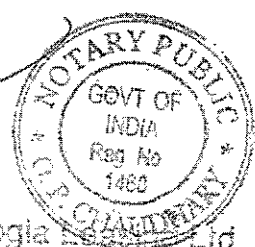
1.4.4 The Borrower has perused, understood and agreed to Lender's method of determining the Interest rate from time to time.

For Gogle Logging Ltd.

[Handwritten Signature]

Borrower

For Gogle Logging Ltd



For Gogle Logging Ltd.

[Handwritten Signature]
Director/Auth. Signatory


Lender

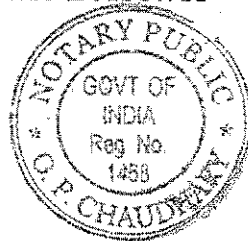
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Director/Auth. Signatory

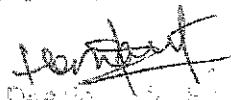
- 1.4.5 Any GST, interest tax and other statutory dues and costs shall be payable by the Borrower additionally. The Borrower shall be solely responsible for the deduction and deposit with the government of TDS on any amounts payable under this Agreement, as required under the Income Tax Act, 1961.
- 1.4.6 The interest shall be computed on the basis of a year of three hundred and sixty- five days with monthly rests and be compounded on a monthly basis. The Lender in its absolute discretion may modify the periodicity/ frequency of the interest and/or the basis of year calculation.
- 1.4.7 The Lender shall in its absolute discretion or as per the guidelines/ directions/rules/ regulations/ law issued/ notified by the Reserve Bank of India and/or any other statutory or regulatory authority and any other law in force including but not limited to, any tax law or based on the changes in the prevailing Reference Rate be entitled to modify the Interest Rate (including Spread), and the Borrower agrees and confirms to pay interest as per such modified Interest Rates on the Loan and related amounts on and from the date of such modification. In any event the Borrower shall keep itself/ himself informed of all such variations/ revisions in the Interest Rate.
- 1.4.8 Notwithstanding anything to the contrary, the Lender shall based on the change in/reset of Interest Rate applied on the Loan, be permitted, to increase the amount and/or tenure i.e.
- 1.4.9 In case of any default by the Borrower in payment of the Outstanding balance on respective due dates or of any of the terms and conditions herein, the Borrower shall be liable to pay default interest at the rate mentioned in the Schedule hereunder, from the date of the default till the date of actual payment in full or cure of default to the satisfaction of the lender, as the case maybe, without prejudice to the Lender's other rights available as per this Agreement. Provided also that the obligation to pay default interest shall not entitle the Borrower to claim a defence that no event of default as mentioned hereunder has occurred.


2. REPRESENTATIONS AND WARRANTIES

2.1 Representation of the Borrower

For Xion Gems And Jewellers Pvt. Ltd.

 Authorised Signatory (ies)
 Borrower



For Gogia Leasing Ltd.

 Director/Authorized Signatory
 Lender

For Gogia Leasing Ltd.

 Director/Authorized Signatory

- a. The Borrower declares and confirms that the execution of the Agreements are duly authorized and upon execution by the Borrower will constitute valid, enforceable and legally binding obligations of the Borrower;
- b. The Borrower has power and authority to consummate the transactions contemplated by this Agreement.
- c. The Borrower warrants that neither the execution nor the performance or delivery of this Agreement violates any applicable law.
- d. All factual information furnished by or on behalf of the Borrower to the Lender in connection with the sanction of the Facility, whether prior to the Agreement Date or contemporaneously with the execution of this Agreement and all factual information hereinafter furnished, is and will be true, correct and complete in all material respects as on the date on which such information is dated or certified.
- e. All documents auxiliary to the Agreement have been and will be duly executed and all representations and warranties of the Borrower set forth therein are and will be true, complete and correct in all material respects at the time as of which such representations and warranties are made or deemed to be made.

2.2 Representation of the Parties

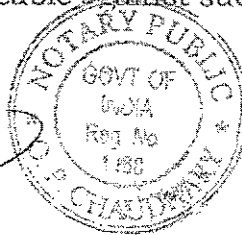
In addition to the representations and warranties set out hereinabove, each party warrants as follows:

- a. The Lender represents that the company is duly incorporated, validly existing and in good standing, under the laws of India and has all the necessary power to execute and deliver this agreement and perform all its obligations herein;
- b. The parties represent that each party has the full power and authority to enter into, execute and deliver this agreement and to perform the transactions contemplated hereby.
- c. This agreement constitutes the legal, valid and binding obligation of such party, enforceable against such party in accordance with its terms;

For Gogia Leasing Ltd.

[Signature]
Director/Auth. Signatory

Borrower



For Gogia Leasing Ltd.

[Signature]
Director/Auth. Signatory

Lender

For Gogia Leasing Ltd.

[Signature]
Director/Auth. Signatory

3. EVENTS OF DEFAULT

3.1 Inability to pay Debts

- a. Default in payment of the principal amount of loan in accordance with the Agreement;
- b. Default in payment of interest along with the principal amount in accordance with the Agreement;

3.2 Breach, non-compliance, default of any terms/conditions of this Agreement;

3.3 If any of the representations or warranties made by the Borrower is/are found to be false, untrue, misleading, deceptive, incorrect and/or baseless and incomplete.

4. TERMINATION

This Agreement shall come into effect on the Effective Date and shall remain in force till such time as the Borrower has fully repaid the Facility granted to him by the Borrower, along with all interest, delayed interest and liquidated damages, as may be applicable (the "Term").

5. CONSEQUENCES OF TERMINATION

Upon any default being committed by the Borrower as per the terms and conditions of this Agreement:

- a. Declare the Facility due and payable under the Agreement irrespective of subsequent due date mentioned in the Agreement;
- b. Take appropriate legal action against the borrower.

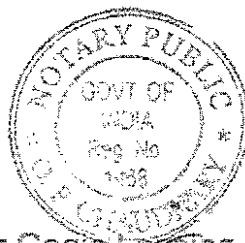
6. NOTICES

6.1 Each notice, demand or other communication given or made under this Agreement shall be in writing and delivered or sent to the relevant Party at its address or fax number set out below (or such other address or fax number as the addressee has by five

For Xion Gems And Jewellers P.V. L.L.P.


Authorized Signatory (ies)

Borrower



For Gogia Leasing Ltd


Director/Auth. Signatory

For Gogia Leasing Ltd


Lender

Days' prior written notice specified to the other Parties). Any notice, demand or other communication given or made by letter between parties shall be delivered by hand delivery or registered post. Any notice, demand or other communication so addressed to the relevant Party shall be deemed to have been delivered (a) if delivered in person or by messenger, when proof of delivery is obtained by the delivering Party, (b) if sent by post, on the fifth (5th) Day following posting, and (c) if given or made by email, upon delivery and the receipt of a transmission report confirming delivery.

6.2 The initial address and facsimile for the Parties for the purposes of this Agreement are:

a. of to the **Lender**

Name : Gogia Leasing Limited
Address : A-203, Ansal Chamber-I,
Bhikaji Cama Place, New Delhi-110066

b. of to the **Borrower**

Name : Xion Gems and Jewellers Pvt. Ltd
Address : Shop No. G-12A, G/F, Plot No. H-3,
Vardhman Plaza, NSP Pitampura, New
Delhi-110034

7. ENTIRE AGREEMENT

This agreement constitutes the entire agreement between the parties with respect to the subject matter herein and supersedes and cancels any prior oral or written agreements, representations, understandings, arrangements, communications or expressions of intent relating to the subject matter of this agreement and merges all discussions and negotiations among them and none of the parties shall be bound by any conditions, warranties, understandings or

Handwritten signature
Borrower

Borrower

For Gogia Leasing Ltd

Handwritten signature
Director/Auth. Signatory

For Gogia Leasing Ltd.

Handwritten signature
Director/Auth. Signatory
Lender

representations with respect to such subject matter other than those expressly provided herein or duly set forth on or subsequent to the date hereof in writing and signed by a proper and duly authorized officer of the party to be bound thereby.

8. TIME

Any date or period as set out in any Clause/Article of this Agreement may be extended with the written consent of the parties failing which time shall be of the essence.

9. VARIATION, AMENDMENT

No variation, amendment of this agreement shall be binding on any party unless such variation, amendment is in writing and signed by each party.

10. WAIVER

No waiver of any breach of any provision of this agreement shall constitute a waiver or any prior, concurrent or subsequent breach of the same or of any other provisions hereof, and no waiver shall be effective unless made in writing and signed by an authorized representative of the waiving party.

11. SEVERABILITY


If any provision of this agreement is invalid, unenforceable or prohibited by any applicable law, this agreement shall be considered divisible as to such provision and such provision shall be valid, binding and of like effect as though such provision was not included herein.

The Original Copy of the Agreement shall be with the Lender and a duly signed copy shall be handed over to the Borrower.

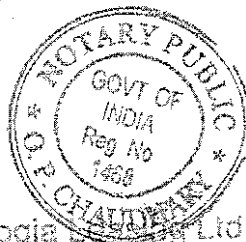
12. DISPUTE RESOLUTION

This Agreement shall be governed by the laws of India. The courts of Delhi shall have exclusive jurisdiction over any disputes arising out of this Agreement.

For Xion Gems And Jewellers Pvt. Ltd.



Authorized Signatory (for)

Borrower



For Gogia Jewellers Ltd


Director/Author. Signatory


Director

Lender

13. ASSIGNMENT

Except as specifically permitted in the Agreement, no rights or liabilities under this Agreement shall be assigned by any of the Parties to this Agreement, save and except with the written consent of the other Party to this Agreement.

IN WITNESS WHEREOF, the Parties have entered Agreement the day and year first above written.

Borrower

Lender

[Handwritten signature]

[Handwritten signature]

For New Gems And Jewellery Pvt. Ltd.

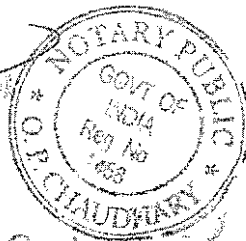
[Handwritten signature]

Borrower

For Gogia Leasing Ltd.

[Handwritten signature]

Lender



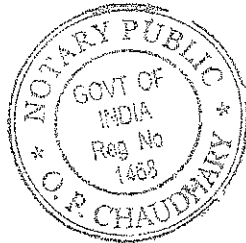
For Gogia Leasing Ltd

[Handwritten signature]

Director/Auth. Signatory

SCHEDULE FORMING PART OF THE LOAN AGREEMENT

Place of execution of agreement	New Delhi
Date of execution of agreement	28-01-2021
Address of Lender	A-203, Ansal Chamber-I, Bhikaji Cama Place, New Delhi-110066
Name and Address of Borrower	Xion Gems and Jewellers Pvt Ltd Shop No. G-12A, G/F, Plot No. H-3, Vardhman Plaza, NSP Pitampura, New Delhi-110034
Loan Details	a. Loan Amount-11,000,000/- (INR One Crore Ten lakhs Only b. The Loan alongwith interest shall be payable on 16 th April 2021 c. Interest Rate-12% per Annum d. Interest rests – Monthly
Purpose of Loan	Business Loan



For Xion Gems And Jewellers Pvt. Ltd.

[Signature]
Authorized Signatory (ies)

Borrower

ATTESTED

Notary Public, Delhi

28 JAN 2021

For Gogia Leasing Ltd.

[Signature]
Director/Auth. Signatory

Lender

13

For Gogia Leasing Ltd

[Signature]
Director/Auth. Signatory

Account Statement for Account Number 3028002100164517

Branch Details

Branch Name: DELHI SECTOR 7 ROHINI
 Bank Address: NAHARPUR SECT-7
 ROHINI
 City: DELHI
 Pin : 110085
 IFSC Code: PUNB0302800

Customer Details

Customer Name: GOGIA LEASING LTD
 Customer Address: 51, LGF WORLD TRADE CENTER
 BABAR ROAD
 City: DELHI
 Pin : 110001

Nominee :

Statement Period : 16-02-2021 to 16-02-2021

Txn No.	Txn Date	Description	Branch Name	Cheque No.	Dr. Amount	Cr Amount	Balance
S67404554	16-02-2021	4184008700001739 To: 3028002100164517	-			34,09,00,000.00	56,56,36,841.31 Cr
S63878849	16-02-2021	3028002100164517 To: 4184002100033620	-		70,00,00,000.00		22,47,36,841.31 Cr
S63784503	16-02-2021	4184008700001739 To: 3028002100164517	-			43,50,00,000.00	92,47,36,841.31 Cr
S63588134	16-02-2021	3028002100164517 To: 0427002106673929	-		2,00,000.00		48,97,36,841.31 Cr
S63558135	16-02-2021	3028002100164517 To: 0427002106673789	-		1,50,000.00		48,99,36,841.31 Cr
S63523368	16-02-2021	3028002100164517 To: 0427002106673804	-		1,50,000.00		49,00,86,841.31 Cr
S62808197	16-02-2021	3028002100164517 To: 4184002100032144	-		60,00,000.00		49,02,36,841.31 Cr
S61091412	16-02-2021	NRTGS/HDFCR52021021675 915003/BHOLENATH HYDROPROJEC	-			5,25,00,000.00	49,62,36,841.31 Cr

Unless constituent notifies the bank immediately of any discrepancy found by him in his statement of Account, it will be taken that he has found the account correct.

*COMPUTER GENERATED ENTERIES SHOWN IN THE STATEMENT OF ACCOUNT DO NOT REQUIRE ANY AUTHENTICATION / INITIAL FROM THE BANK OFFICIAL. PLEASE DO NOT ACCEPT ANY MANUAL ENTRY IN YOUR COMPUTER GENERATED STATEMENT OF ACCOUNT

* PLEASE ENSURE THAT ALL THE CHEQUE LEAVES IN YOUR CUSTODY ARE DULY BRANDED WITH YOUR 16 DIGITS ACCOUNT NUMBER

* CUSTOMERS ARE REQUESTED IN THEIR OWN INTEREST NOT TO ISSUE CHEQUES WITHOUT ADEQUATE CLEAR FUNDS /ARRANGEMENTS. SUCH CHEQUES CAN BE RETURNED WITHOUT MAKING ANY FURTHER REFERENCE TO THEM.

* PLEASE MAINTAIN MINIMUM AVERAGE BALANCE, TO AVOID LEVY OF CHARGES.

*Pls note Penal interest may be charged in loan accounts due to financial reasons such as over drawings, non receipt of install on the rates prescribed by bank from time to time and for non financial reasons like non submission of , QMS forms, non adherence to terms and conditions etc.

For Gogia Leasing Ltd
 Director/Auth. Signatory

Account Statement for Account Number 3028002100164517

Branch Details

Branch Name: DELHI SECTOR 7 ROHINI
 Bank Address: NAHARPUR SECT-7
 ROHINI
 City: DELHI
 Pin : 110085
 IFSC Code: PUNB0302800

Customer Details

Customer Name: GOGIA LEASING LTD
 Customer Address: 51, LGF WORLD TRADE CENTER
 BABAR ROAD
 City: DELHI
 Pin : 110001

Nominee :

Statement Period : 28-01-2021 to 28-01-2021

Txn No.	Txn Date	Description	Branch Name	Cheque No.	Dr Amount	Cr Amount	Balance
S20751711	28-01-2021	4184008700001739 To: 3028002100164517	-			2,55,00,000.00	33,55,31,660.57 Cr
S19924173	28-01-2021	3028002100164517 To: 4184008700001739	-		12,73,00,000.00		31,00,31,660.57 Cr
S19533855	28-01-2021	4184002100030711 To: 3028002100164517	-			80,000.00	43,73,31,660.57 Cr
S17428449	28-01-2021	0126008700007205 To: 3028002100164517	-			50,00,000.00	43,72,51,660.57 Cr
S17187551	28-01-2021	3028002100164517 To: 0427002106673804	-		3,50,000.00		43,22,51,660.57 Cr
S17181378	28-01-2021	3028002100164517 To: 0427002106673789	-		4,50,000.00		43,26,01,660.57 Cr
S15167516	28-01-2021	3028002100164517 To: 4184002100032144	-		50,00,000.00		43,30,51,660.57 Cr

Unless constituent notifies the bank immediately of any discrepancy found by him in his statement of Account, it will be taken that he has found the account correct.

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*Pls note Penal interest may be charged in loan accounts due to financial reasons such as over drawings, non receipt of install on the rates prescribed by bank from time to time and for non financial reasons like non submission of , QMS forms, non adherence to terms and conditions etc.

Abbreviations are as under:

BR: Branch Name , Csh: Cash , Clg: Clearing , ISO: Inter Sol(##)

QAB:Quarterly Average Balances , LF Chg: Ledger Folio Charges , Intt: Interest , Chrg: Charges

For Gogia Leasing Ltd
 Director/ Auth. Signatory



भारत सरकार
Unique Identification Authority of India
Government of India

नामांकन क्रम / Enrollment No 1214/11111/03230

To,
हेमन्त
Hemant
S/O: Dal Chand
F-2/168
Sultanpuri
Nirhari
Sultanpuri C Block Seraswati Vihar North West Delhi
Delhi 110086
9664764024

Ref: 87 / 11K / 112607 / 113348 / P



SH513903161FT



आपका आधार क्रमांक / Your Aadhaar No. :

6023 4118 7773

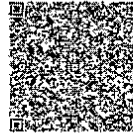
आधार - आम आदमी का अधिकार



भारत सरकार
Government of India



हेमन्त
Hemant
जन्म तिथि / DOB : 01/01/1986
पुरुष / Male



6023 4118 7773


आधार - आम आदमी का अधिकार

Hemant

Gogia Leasing Limited
A-203, ANSAL CHAMBERS-1 BHIKAJI KAM/
NEW DELHI-110066

Xion Gems & Jewellers Pvt Ltd-Loa
Daily Summary
28-Jan-21 to 25-Oct-21

<i>Xion Gems & Jewellers Pvt Ltd-Loan Given</i>				
Particulars	Gogia Leasing Limited - (17-18)			INTEREST @
	28-Jan-21 to 25-Oct-21			
	Transactions		Closing	
	Debit	Credit	Balance	12%
<i>Opening Balance</i>				
28-Jan	5000000.00		5000000.00 Dr	1643.836
29-Jan			5000000.00 Dr	1643.836
30-Jan			5000000.00 Dr	1643.836
31-Jan			5000000.00 Dr	1643.836
1-Feb			5000000.00 Dr	1643.836
2-Feb			5000000.00 Dr	1643.836
3-Feb			5000000.00 Dr	1643.836
4-Feb			5000000.00 Dr	1643.836
5-Feb			5000000.00 Dr	1643.836
6-Feb			5000000.00 Dr	1643.836
7-Feb			5000000.00 Dr	1643.836
8-Feb			5000000.00 Dr	1643.836
9-Feb			5000000.00 Dr	1643.836
10-Feb			5000000.00 Dr	1643.836
11-Feb			5000000.00 Dr	1643.836
12-Feb			5000000.00 Dr	1643.836
13-Feb			5000000.00 Dr	1643.836
14-Feb			5000000.00 Dr	1643.836
15-Feb			5000000.00 Dr	1643.836
16-Feb	6000000.00		11000000.00 Dr	3616.438
17-Feb			11000000.00 Dr	3616.438
18-Feb			11000000.00 Dr	3616.438
19-Feb			11000000.00 Dr	3616.438
20-Feb			11000000.00 Dr	3616.438
21-Feb			11000000.00 Dr	3616.438
22-Feb			11000000.00 Dr	3616.438
23-Feb			11000000.00 Dr	3616.438
24-Feb			11000000.00 Dr	3616.438
25-Feb			11000000.00 Dr	3616.438
26-Feb			11000000.00 Dr	3616.438
27-Feb			11000000.00 Dr	3616.438
28-Feb			11000000.00 Dr	3616.438
1-Mar			11000000.00 Dr	3616.438
2-Mar			11000000.00 Dr	3616.438
3-Mar			11000000.00 Dr	3616.438
4-Mar			11000000.00 Dr	3616.438
5-Mar			11000000.00 Dr	3616.438
6-Mar			11000000.00 Dr	3616.438
7-Mar			11000000.00 Dr	3616.438
8-Mar			11000000.00 Dr	3616.438
9-Mar			11000000.00 Dr	3616.438
10-Mar			11000000.00 Dr	3616.438
11-Mar			11000000.00 Dr	3616.438
12-Mar			11000000.00 Dr	3616.438
13-Mar			11000000.00 Dr	3616.438
14-Mar			11000000.00 Dr	3616.438
15-Mar			11000000.00 Dr	3616.438
16-Mar			11000000.00 Dr	3616.438
17-Mar			11000000.00 Dr	3616.438
18-Mar			11000000.00 Dr	3616.438

For Gogia Leasing Ltd

Director/Auth. Signatory

19-Mar	11000000.00 Dr	3616.438
20-Mar	11000000.00 Dr	3616.438
21-Mar	11000000.00 Dr	3616.438
22-Mar	11000000.00 Dr	3616.438
23-Mar	11000000.00 Dr	3616.438
24-Mar	11000000.00 Dr	3616.438
25-Mar	11000000.00 Dr	3616.438
26-Mar	11000000.00 Dr	3616.438
27-Mar	11000000.00 Dr	3616.438
28-Mar	11000000.00 Dr	3616.438
29-Mar	11000000.00 Dr	3616.438
30-Mar	11000000.00 Dr	3616.438
31-Mar	11000000.00 Dr	3616.438
1-Apr	11000000.00 Dr	3616.438
2-Apr	11000000.00 Dr	3616.438
3-Apr	11000000.00 Dr	3616.438
4-Apr	11000000.00 Dr	3616.438
5-Apr	11000000.00 Dr	3616.438
6-Apr	11000000.00 Dr	3616.438
7-Apr	11000000.00 Dr	3616.438
8-Apr	11000000.00 Dr	3616.438
9-Apr	11000000.00 Dr	3616.438
10-Apr	11000000.00 Dr	3616.438
11-Apr	11000000.00 Dr	3616.438
12-Apr	11000000.00 Dr	3616.438
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15-Apr	11000000.00 Dr	3616.438
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17-Apr	11000000.00 Dr	3616.438
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28-Apr	11000000.00 Dr	3616.438
29-Apr	11000000.00 Dr	3616.438
30-Apr	11000000.00 Dr	3616.438
1-May	11000000.00 Dr	3616.438
2-May	11000000.00 Dr	3616.438
3-May	11000000.00 Dr	3616.438
4-May	11000000.00 Dr	3616.438
5-May	11000000.00 Dr	3616.438
6-May	11000000.00 Dr	3616.438
7-May	11000000.00 Dr	3616.438
8-May	11000000.00 Dr	3616.438
9-May	11000000.00 Dr	3616.438
10-May	11000000.00 Dr	3616.438
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14-May	11000000.00 Dr	3616.438
15-May	11000000.00 Dr	3616.438
16-May	11000000.00 Dr	3616.438
17-May	11000000.00 Dr	3616.438
18-May	11000000.00 Dr	3616.438
19-May	11000000.00 Dr	3616.438

For Google Leasing Ltd


Director/ Auth. Signatory

20-May	11000000.00 Dr	3616.438
21-May	11000000.00 Dr	3616.438
22-May	11000000.00 Dr	3616.438
23-May	11000000.00 Dr	3616.438
24-May	11000000.00 Dr	3616.438
25-May	11000000.00 Dr	3616.438
26-May	11000000.00 Dr	3616.438
27-May	11000000.00 Dr	3616.438
28-May	11000000.00 Dr	3616.438
29-May	11000000.00 Dr	3616.438
30-May	11000000.00 Dr	3616.438
31-May	11000000.00 Dr	3616.438
1-Jun	11000000.00 Dr	3616.438
2-Jun	11000000.00 Dr	3616.438
3-Jun	11000000.00 Dr	3616.438
4-Jun	11000000.00 Dr	3616.438
5-Jun	11000000.00 Dr	3616.438
6-Jun	11000000.00 Dr	3616.438
7-Jun	11000000.00 Dr	3616.438
8-Jun	11000000.00 Dr	3616.438
9-Jun	11000000.00 Dr	3616.438
10-Jun	11000000.00 Dr	3616.438
11-Jun	11000000.00 Dr	3616.438
12-Jun	11000000.00 Dr	3616.438
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15-Jun	11000000.00 Dr	3616.438
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21-Jun	11000000.00 Dr	3616.438
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24-Jun	11000000.00 Dr	3616.438
25-Jun	11000000.00 Dr	3616.438
26-Jun	11000000.00 Dr	3616.438
27-Jun	11000000.00 Dr	3616.438
28-Jun	11000000.00 Dr	3616.438
29-Jun	11000000.00 Dr	3616.438
30-Jun	11000000.00 Dr	3616.438
1-Jul	11000000.00 Dr	3616.438
2-Jul	11000000.00 Dr	3616.438
3-Jul	11000000.00 Dr	3616.438
4-Jul	11000000.00 Dr	3616.438
5-Jul	11000000.00 Dr	3616.438
6-Jul	11000000.00 Dr	3616.438
7-Jul	11000000.00 Dr	3616.438
8-Jul	11000000.00 Dr	3616.438
9-Jul	11000000.00 Dr	3616.438
10-Jul	11000000.00 Dr	3616.438
11-Jul	11000000.00 Dr	3616.438
12-Jul	11000000.00 Dr	3616.438
13-Jul	11000000.00 Dr	3616.438
14-Jul	11000000.00 Dr	3616.438
15-Jul	11000000.00 Dr	3616.438
16-Jul	11000000.00 Dr	3616.438
17-Jul	11000000.00 Dr	3616.438
18-Jul	11000000.00 Dr	3616.438
19-Jul	11000000.00 Dr	3616.438
20-Jul	11000000.00 Dr	3616.438

For Gogia Leasing Ltd

[Handwritten Signature]
Auth. Signatory

21-Jul	11000000.00 Dr	3616.438
22-Jul	11000000.00 Dr	3616.438
23-Jul	11000000.00 Dr	3616.438
24-Jul	11000000.00 Dr	3616.438
25-Jul	11000000.00 Dr	3616.438
26-Jul	11000000.00 Dr	3616.438
27-Jul	11000000.00 Dr	3616.438
28-Jul	11000000.00 Dr	3616.438
29-Jul	11000000.00 Dr	3616.438
30-Jul	11000000.00 Dr	3616.438
31-Jul	11000000.00 Dr	3616.438
1-Aug	11000000.00 Dr	3616.438
2-Aug	11000000.00 Dr	3616.438
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4-Aug	11000000.00 Dr	3616.438
5-Aug	11000000.00 Dr	3616.438
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7-Aug	11000000.00 Dr	3616.438
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25-Aug	11000000.00 Dr	3616.438
26-Aug	11000000.00 Dr	3616.438
27-Aug	11000000.00 Dr	3616.438
28-Aug	11000000.00 Dr	3616.438
29-Aug	11000000.00 Dr	3616.438
30-Aug	11000000.00 Dr	3616.438
31-Aug	11000000.00 Dr	3616.438
1-Sep	11000000.00 Dr	3616.438
2-Sep	11000000.00 Dr	3616.438
3-Sep	11000000.00 Dr	3616.438
4-Sep	11000000.00 Dr	3616.438
5-Sep	11000000.00 Dr	3616.438
6-Sep	11000000.00 Dr	3616.438
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11-Sep	11000000.00 Dr	3616.438
12-Sep	11000000.00 Dr	3616.438
13-Sep	11000000.00 Dr	3616.438
14-Sep	11000000.00 Dr	3616.438
15-Sep	11000000.00 Dr	3616.438
16-Sep	11000000.00 Dr	3616.438
17-Sep	11000000.00 Dr	3616.438
18-Sep	11000000.00 Dr	3616.438
19-Sep	11000000.00 Dr	3616.438
20-Sep	11000000.00 Dr	3616.438

For Georgia Leasing Ltd

[Signature]
Director/Auth. Signatory

21-Sep	11000000.00 Dr	3616.438
22-Sep	11000000.00 Dr	3616.438
23-Sep	11000000.00 Dr	3616.438
24-Sep	11000000.00 Dr	3616.438
25-Sep	11000000.00 Dr	3616.438
26-Sep	11000000.00 Dr	3616.438
27-Sep	11000000.00 Dr	3616.438
28-Sep	11000000.00 Dr	3616.438
29-Sep	11000000.00 Dr	3616.438
30-Sep	11000000.00 Dr	3616.438
1-Oct	11000000.00 Dr	3616.438
2-Oct	11000000.00 Dr	3616.438
3-Oct	11000000.00 Dr	3616.438
4-Oct	11000000.00 Dr	3616.438
5-Oct	11000000.00 Dr	3616.438
6-Oct	11000000.00 Dr	3616.438
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8-Oct	11000000.00 Dr	3616.438
9-Oct	11000000.00 Dr	3616.438
10-Oct	11000000.00 Dr	3616.438
11-Oct	11000000.00 Dr	3616.438
12-Oct	11000000.00 Dr	3616.438
13-Oct	11000000.00 Dr	3616.438
14-Oct	11000000.00 Dr	3616.438
15-Oct	11000000.00 Dr	3616.438
16-Oct	11000000.00 Dr	3616.438
17-Oct	11000000.00 Dr	3616.438
18-Oct	11000000.00 Dr	3616.438
19-Oct	11000000.00 Dr	3616.438
20-Oct	11000000.00 Dr	3616.438
21-Oct	11000000.00 Dr	3616.438
22-Oct	11000000.00 Dr	3616.438
23-Oct	11000000.00 Dr	3616.438
24-Oct	11000000.00 Dr	3616.438
25-Oct	11000000.00 Dr	3616.438

TOTAL

942575 for Google Learning Ltd

[Handwritten Signature]
 Dir. / Auth. Signatory

Account Statement for Account Number 3028002100164517

Branch Details

Branch Name: DELHI SECTOR 7 ROHINI
 Bank Address: NAHARPUR SECT-7
 ROHINI
 City: DELHI
 Pin : 110085
 IFSC Code: PUNB0302800

Customer Details

Customer Name: GOGIA LEASING LTD
 Customer Address: 51, LGF WORLD TRADE CENTER
 BABAR ROAD
 City: DELHI
 Pin : 110001

Nominee :

Statement Period : 16-02-2021 to 16-02-2021

Txn No.	Txn Date	Description	Branch Name	Cheque No.	Dr. Amount	Cr Amount	Balance
S67404554	16-02-2021	4184008700001739 To: 3028002100164517	-			34,09,00,000.00	56,56,36,841.31 Cr
S63878849	16-02-2021	3028002100164517 To: 4184002100033620	-		70,00,00,000.00		22,47,36,841.31 Cr
S63784503	16-02-2021	4184008700001739 To: 3028002100164517	-			43,50,00,000.00	92,47,36,841.31 Cr
S63588134	16-02-2021	3028002100164517 To: 0427002106673929	-		2,00,000.00		48,97,36,841.31 Cr
S63558135	16-02-2021	3028002100164517 To: 0427002106673789	-		1,50,000.00		48,99,36,841.31 Cr
S63523368	16-02-2021	3028002100164517 To: 0427002106673804	-		1,50,000.00		49,00,86,841.31 Cr
S62808197	16-02-2021	3028002100164517 To: 4184002100032144	-		60,00,000.00		49,02,36,841.31 Cr
S61091412	16-02-2021	NRTGS/HDFCR52021021675 915003/BHOLENATH HYDROPROJEC	-			5,25,00,000.00	49,62,36,841.31 Cr

Unless constituent notifies the bank immediately of any discrepancy found by him in his statement of Account, it will be taken that he has found the account correct.

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* PLEASE ENSURE THAT ALL THE CHEQUE LEAVES IN YOUR CUSTODY ARE DULY BRANDED WITH YOUR 16 DIGITS ACCOUNT NUMBER

* CUSTOMERS ARE REQUESTED IN THEIR OWN INTEREST NOT TO ISSUE CHEQUES WITHOUT ADEQUATE CLEAR FUNDS /ARRANGEMENTS. SUCH CHEQUES CAN BE RETURNED WITHOUT MAKING ANY FURTHER REFERENCE TO THEM.

* PLEASE MAINTAIN MINIMUM AVERAGE BALANCE, TO AVOID LEVY OF CHARGES.

*Pls note Penal interest may be charged in loan accounts due to financial reasons such as over drawings, non receipt of install on the rates prescribed by bank from time to time and for non financial reasons like non submission of , QMS forms, non adherence to terms and conditions etc.

For Gogia Leasing Ltd
 Director/Auth. Signatory

Account Statement for Account Number 3028002100164517

Branch Details

Branch Name: DELHI SECTOR 7 ROHINI
 Bank Address: NAHARPUR SECT-7
 ROHINI
 City: DELHI
 Pin : 110085
 IFSC Code: PUNB0302800

Customer Details

Customer Name: GOGIA LEASING LTD
 Customer Address: 51, LGF WORLD TRADE CENTER
 BABAR ROAD
 City: DELHI
 Pin : 110001

Nominee :

Statement Period : 28-01-2021 to 28-01-2021

Txn No.	Txn Date	Description	Branch Name	Cheque No.	Dr Amount	Cr Amount	Balance
S20751711	28-01-2021	4184008700001739 To: 3028002100164517	-			2,55,00,000.00	33,55,31,660.57 Cr
S19924173	28-01-2021	3028002100164517 To: 4184008700001739	-		12,73,00,000.00		31,00,31,660.57 Cr
S19533855	28-01-2021	4184002100030711 To: 3028002100164517	-			80,000.00	43,73,31,660.57 Cr
S17428449	28-01-2021	0126008700007205 To: 3028002100164517	-			50,00,000.00	43,72,51,660.57 Cr
S17187551	28-01-2021	3028002100164517 To: 0427002106673804	-		3,50,000.00		43,22,51,660.57 Cr
S17181378	28-01-2021	3028002100164517 To: 0427002106673789	-		4,50,000.00		43,26,01,660.57 Cr
S15167516	28-01-2021	3028002100164517 To: 4184002100032144	-		50,00,000.00		43,30,51,660.57 Cr

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Abbreviations are as under:

BR: Branch Name , Csh: Cash , Clg: Clearing , ISO: Inter Sol(##)

QAB:Quarterly Average Balances , LF Chg: Ledger Folio Charges , Intt: Interest , Chrg: Charges

For Gogia Leasing Ltd
 Director/Auth. Signatory



भारत सरकार
Unique Identification Authority of India
Government of India

नामांकन क्रम / Enrollment No 1214/11111/03230

To,
हेमन्त
Hemant
S/O: Dal Chand
F-2/168
Sultanpuri
Nirhari
Sultanpuri C Block Seraswati Vihar North West Delhi
Delhi 110086
9664764024

Ref: 87 / 11K / 112607 / 113348 / P



SH513903161FT



आपका आधार क्रमांक / Your Aadhaar No. :

6023 4118 7773

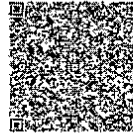
आधार - आम आदमी का अधिकार



भारत सरकार
Government of India



हेमन्त
Hemant
जन्म तिथि / DOB : 01/01/1986
पुरुष / Male



6023 4118 7773

आधार - आम आदमी का अधिकार

Hemant